

MINUTES OF MEETING No.01/19 OF NORMS COMMITTEE-I (DES-I SECTION) DATED 11.4.2018.

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copy uploaded is to be accepted. The U.O No./ O.M. No of the scanned copy is reflected in the minutes.

- (i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri S.K.Samal, Additional DGFT and Chairman, NC-I. The email address is: sk.samal@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 01/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 dated 11.4.2018 was held under the Chairmanship of Sh. Shri S.K.Samal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh Sandeep Chouhan, D.O		23061562 Extn.146	DIPP, Udyog Bhawan
2.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
3.	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

Case No.:1/7/80-ALC2/2017	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DHI sent to the firm 3.11.2017 and no information has been received so far. It is decided to send final reminder to the firm to furnish the requisite information with in 15 days failing which case will be rejected. Case Deferred to 06.6.2018.			


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उद्योग भवन, New Delhi

2	Case No.:23/8/80-ALC2/2015	Party Name:FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:6.6.2018
Decision : The Committee noted that application was sent to MSME on 14.12.2015 for their examination and comments . The comments from MSME is still awaited. . Case is deferred to 06.6.2018.				

3	Case No.:31/6/80-ALC2/2016	Party Name:GOLD MOHUR PROFILES LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date:6.6.2018
Decision : The Committee noted that application was initially sent to MSME on 13.6.2016 for their examination and comments , as comments not received from MSME . The case was referred to DIPP (chemical) for their comments on 6.2.2018. It is decided to remind DIPP (Chemical) to expedite their comments.. Case is deferred to 06.6.2018.				

4	Case No.:2/16/80-ALC2/2017	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00265/AM18/	RLA File :05/23/040/00486/AM16/	Lic.No/Date:0510397729 26.02.2016	Defer Date:6.6.2018
Decision : The Committee noted that application was sent to DHI on 06.11.2017 for their examination and comments . It is decided to remind DHI to expedite their comments.. Case is deferred to 06.6.2018				

5	Case No.:24/6/80-ALC2/2016	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DHI sent to the firm vide e mail dated 9.3.2018 and no information has been received so far .It is decided to send final reminder to the firm to furnish the requisite information with in 15 days failing which case will be rejected. Case Deferred to 06.6.2018				

6	Case No.:5/7/80-ALC2/2017	Party Name:BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Defer Date:6.6.2018
Decision : The Committee noted that hard copy of the application has not been received so far. Reminder issued to RA (Goa) vide e mail dated 11.4.2018 to furnish hard copy of the application within 15 days failing which case will be				

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withdrawn from agenda. Case Deferred to 06.6.2018

Case No.:22/6/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Approved
HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	

Decision : The committee examined the case as per agenda and decided to ratify the norms based on the recommendation of MEIT U.O. No. 17 (26)/2016-IPHW dated 28.2.2018 as under :-

7	Export Item Optical Fiber (single mode optical Fiber complying with ITU specification) (Total -Net content of import item in export product -1 single mode perform - 80000.00 kg)	Quantity 25,00,000.00 Kilometer	Import Item Single mode perform (made of silica to manufacture telecommunication Grade optical Fiber)	Quantity 70875.00 Kg (with 5 % wastage)
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RA concerned may take further necessary action as per the decision of NC

Case No.:6/12/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Approved
HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	

Decision : Decision : The committee examined the case as per agenda and decided to ratify the norms based on the recommendation of MEIT U.O. No. 17 (26)/2016-IPHW dated 28.2.2018 as under :-

8	Export Item Optical Fiber (single mode optical Fiber complying with ITU specification) (Total -Net content of import item in export product -1 single mode perform - 160,000.00 kg)	Quantity 50,00,000.00 Kilometer	Import Item Single mode perform (made of silica to manufacture telecommunication Grade optical Fiber)	Quantity 1,41,750.00 Kg (with 5 % wastage)
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RA concerned may take further necessary action as per the decision of NC.

9	Case No.:25/21/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date:6.6.2018
Decision : The Committee noted that reply furnished by the firm in response to D/L sent to DHI on 11.4.2018. Case Deferred to 06.6.2018				

10	Case No.:1/24/80-ALC2/2016	Party Name:SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:1/80- ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Defer Date:6.6.2018
Decision : The Committee noted that application was initially sent to MSME on 12.4.2017 for their examination and comments, as comments not received from MSME . The case was referred to DIPP (chemical) for their comments on 6.2.2018. It is decided to remind DIPP (Chemical) to expedite their comments.. Case is deferred to 06.6.2018.				

11	Case No.:5/1/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2018 11.04.2018	Status: Withdrawn
	HQ File :01/80/050/00655/AM17/	RLA File :09/24/040/00666/AM17/	Lic.No/Date:0910064852 31.03.2017	Defer Date:6.6.2018
Decision : The committee noted that , this office has requested RA Ahmedabad vide e mail dated 2.5.2017 and reminders 3.7.2017 25.9.2017 to furnish hard copy of the application but no application has been received so far. It is decided to withdraw the case from agenda .				

12	Case No.:24/7/80-ALC2/2017	Party Name:FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:1/80- ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00134/AM18/	RLA File :03/94/040/00040/AM18/	Lic.No/Date:0310812494 13.04.2017	Defer Date:6.6.2018
Decision : The Committee noted that application was sent to MSME on 04.7.2017 for their examination and comments . The comments from MSME is still awaited. . Case is deferred to 06.6.2018.				


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Case No.:34/7/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Approved		
HQ File :01/80/050/00144/AM18/	RLA File :31/83/040/00023/AM18/	Lic.No/Date:3110066734 15.05.2017			
Decision : The committee examined the case as per agenda and decided to ratify the norms based on the written recommendation of DIPP (Technical support) O.M NO. 47011/66/2018/ TSW dated 11.4.2018 as under :-					
Sl. No.	Export item	Quantity	Sl. NO.	Import item	Quantity recommended
1	Stainless steel Cannulaes made out of stainless steel Strips SUS 304-Finish BA2 (Average Net content of Stainless Steel: 0.0931 gms each)	9106000.000 Number	1	Cold Rolled Stainless Steel Strips SUS 304 Finish BA2	1.20 kg/kg content in the export product
			2	Grinding Wheels 600-1000 Grit Size	0.003 Nos. per 10000 Nos. of Export product
			3	Glass Beads	0.15 KGs per 10000 Nos. of Export product
			Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities		
RA concerned may take necessary action as per the decision of Norms Committee.					

14	Case No.:3/10/80-ALC2/2017	Party Name:HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00213/AM18/	RLA File :05/23/040/00043/AM18/	Lic.No/Date:0510402563 16.05.2017	Defer Date:6.6.2018
	Decision : The Committee noted that deficiency raised by DIPP (TSW Section) sent to the firm vide e mail dated and final reminder sent to the firm vide e mail dated 11.4.2018 to furnish the requisite information within 15 days failing which, case will be rejected. Case Deferred to 06.6.2018.			

15	Case No.:17/13/80-ALC2/2017	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 17.07.2017	Defer Date:6.6.2018
	Decision : The committee noted that the application has been sent to DHI on for their examination and comments . Case Deferred to 06.6.2018			

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16	Case No.:12/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00275/AM18/	RLA File :03/95/040/00235/AM18/	Lic.No/Date:0310815008 03.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DHI sent to the firm vide e mail dated 11.4.2018. to furnish the requisite information.. Case Deferred to 06.6.2018				

17	Case No.:14/16/80-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status :Deferred
	HQ File :01/80/050/00277/AM18/	RLA File :03/95/040/00206/AM18/	Lic.No/Date:0310815010 03.08.2017	Defer Date:6.6.2018
Decision : The committee noted that the application has been sent to DHI on 3.11.2017 for their examination and comments . It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018				

18	Case No.:9/13/80-ALC2/2017	Party Name:TECHNIP INDIA LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00245/AM18/	RLA File :05/24/040/00200/AM18/	Lic.No/Date:0510403659 11.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DIPP sent to the firm vide e mail dated 03.11.2017 and no information has been received from the firm so far. .It is decided to send final reminder to the firm to furnish the requisite information with in 15 days failing which case will be rejected. Case Deferred to 06.6.2018				

19	Case No.:4/13/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	Defer Date:6.6.2018
Decision : The committee noted that information furnished by the firm sent to the DIPP on 03.1.2018 for their comments. It is decided to remind DIPP to expedite their comments. Case Deferred to 06.6.2018				

20	Case No.:5/13/80-ALC2/2017	Party Name:KOSO INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00241/AM18/	RLA File :31/83/040/00064/AM18/	Lic.No/Date:3110066835 14.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DIPP sent to the firm vide e mail dated 03.11.2017 and no information has been received from the				

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firm so far. It is decided to send final reminder to the firm to furnish the requisite information with in 15 days failing which case will be rejected. Case Deferred to 06.6.2018

21	Case No.:7/13/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00243/AM18/	RLA File :05/23/040/00187/AM18/	Lic.No/Date:0510403735 18.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DHI sent to the firm vide e mail dated 11.4.2018. Case Deferred to 06.6.2018				

22	Case No.:8/13/80-ALC2/2017	Party Name:ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00244/AM18/	RLA File :05/23/040/00180/AM18/	Lic.No/Date:0510403718 18.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DIPP sent to the firm vide e mail dated 03.11.2017 and no information has been received from the firm so far. It is decided to send final reminder to the firm to furnish the requisite information with in 15 days failing which case will be rejected. Case Deferred to 06.6.2018				

23	Case No.:13/13/80-ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00249/AM18/	RLA File :05/24/040/00202/AM18/	Lic.No/Date:0510403744 21.08.2017	Defer Date:6.6.2018
Decision : The committee noted that information furnished by the firm sent to the DIPP on 04.12.2017 for their comments. It is decided to remind DIPP to expedite their comments. Case Deferred to 06.6.2018				

24	Case No.:8/16/80-ALC2/2017	Party Name:AKSH OPTIFIBRE LTD	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00271/AM18/	RLA File :05/23/040/00200/AM18/	Lic.No/Date:0510403756 22.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by MEIT sent to the firm vide e mail dated 11.4.2018. Case Deferred to 06.6.2018.				


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Case No.:3/13/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Approved		
HQ File :01/80/050/00239/AM18/	RLA File :31/83/040/00070/AM18/	Lic.No/Date:3110066849 23.08.2017			
Decision :The committee examined the case as per agenda and decided to ratify the norms based on the written recommendation of DIPP (Technical support) O.M NO. 47011/66/2018/ TSW dated 11.4.2018 as under :-					
Sl. No.	Export item	Quantity	Sl. NO.	Import item	Quantity recommended
1	Stainless steel Cannulaes made out of stainless steel Strips SUS 304-Finish BA2 (Average Net content of Stainless Steel: 0.0800 gms each)	362303500.000 Number	1	Cold Rolled Stainless Steel Strips SUS 304 Finish BA2	1.20 kg/kg content in the export product
			2	Grinding Wheels 600-1000 Grit Size	0.003 Nos. per 10000 Nos. of Export product
			3	Glass Beads	0.15 KGs per 10000 Nos. of Export product
			Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities		
RA concerned may take necessary action as per the decision of Norms Committee.					

26	Case No.:6/16/80-ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00269/AM18/	RLA File :05/23/040/00207/AM18/	Lic.No/Date:0510403817 28.08.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DHI sent to the firm vide e mail dated 11.4.2018. Case Deferred to 06.6.2018				

27	Case No.:13/16/80-ALC2/2017	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00276/AM18/	RLA File :03/95/040/00052/AM18/	Lic.No/Date:0310815484 01.09.2017	Defer Date:6.6.2018
Decision : The Committee noted that the application sent to DHI on 3.11.2017 for their examination and comments. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018				

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28	Case No.: 5/16/80-ALC2/2017	Party Name:PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00268/AM18/	RLA File :02/24/040/00096/AM18/	Lic.No/Date:0210207851 08.09.2017	Defer Date:6.6.2018
Decision : The Committee noted that the application sent to DHI on 3.11.2017 for their examination and comments. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018				

29	Case No.: 9/16/80-ALC2/2017	Party Name:JSSI HYDRAULICS (P) LTD	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00272/AM18/	RLA File :05/23/040/00236/AM18/	Lic.No/Date:0510404001 13.09.2017	Defer Date:6.6.2018
Decision : The Committee noted that deficiency raised by DHI sent to the firm vide e mail dated 11.4.2018. Case Deferred to 06.6.2018				

30	Case No.: 10/16/80-ALC2/2017	Party Name:HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00273/AM18/	RLA File :05/23/040/00216/AM18/	Lic.No/Date:0510404000 13.09.2017	Defer Date: 06.6.2018
Decision : The Committee noted that the application sent to DIPP on 3.11.2017 for their examination and comments. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018				

31	Case No.: 16/16/80-ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2018 11.04.2018	Status: Deferred
	HQ File :01/80/050/00279/AM18/	RLA File :31/83/040/00083/AM18/	Lic.No/Date:3110066886 05.10.2017	Defer Date:6.6.2018
Decision : The Committee noted that the application sent to DHI on 3.11.2017 for their examination and comments. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018				

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MANUAL CASES

CATEGORY "A"

S.No.1

Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DE S.I	Lic. No. & date
Meeting No.1/19		RA.F.No.05/24/040/00407/AM15	0510377258 dt.27.01.2014
Dated: 11.04.2018		Request for fixation of norms	
Decision: Firm's request has been sent to MSME on 29.03.17. It is decided send complete set of application to DIPP (chemical) for their comments. Case Deferred to 06.6.2018			

S.No.2

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DE S.I	Lic. No. & date
Meeting No.1/19		RA.F.No.03/95/040/00338/AM15	0310787040 dt.18.07.2014
Dated: 11.04.2018		Request for fixation of norms	
Decision: The committee noted that the company appeared before NC meeting no 01/18 held on 11.4.2017 and committee advised the firm to furnish detailed information. Accordingly letter sent to the firm vide e mail dated 10.8.2017 and final reminder vide e mail dated 22.9.2017 and no information has been received from the firm so far, hence it is decided to reject the case.			

S.No.3

Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/DE S.I	Lic. No. & date
Meeting No. 1/19		RA.F.No.05/23/040/00074/AM16	0510394576 dt.16.06.2015
Dated: 11.04.2018		Request for fixation of norms	

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision The committee noted that complete set of application along with information furnished by the firm sent to DIET on 2.11.2017 for their comments . It is decided to remind DIET to expedite their comments . Case Deferred to 06.6.2018

S.No.4

Case No. A/R-77	M/s. Glovis India Pvt. Ltd., Sriperumbudur , TN	HQF.No.01/80/050/00315/AM16/DE S.I	Lic. No. & date
Meeting No.1/19		RA.F.No.04/24/040/00124/AM16	0410161029 dt.21.09.2015
Dated: 11.04.2018		Request for fixation of norms	

Decision: The committee noted that information furnished by the firm sent to DHI on 21.11.2017 for their comments. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018.

S.No. 5

Case No. A/R – 166	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00003/AM17/D ES.I	Lic. No. and date
Meeting No.1/19		RLA No.33/24/040/00007/AM16	3310030255 dt. 07.10.2015
Dated: 11.04.2018		Request for Re-fixation/ enhancement of norms	

Decision: The committee noted that the request of the firm for re- fixation of norms sent to DIPP (chemical) for their comments on 14.11.2017. It is decided to remind DIPP (Chemical) to expedite their comments. Case Deferred to 06.6.2018

S.No.6

Case No.A/R – 04	M/s Dee Development Engineers Ltd., Haryana	F.No.01/80/050/000066/AM17/DES. I	Lic. No. and date
Meeting No.1/19		RLA No.05/23/040/00459/AM16	0510397502 dt. 04.02.2016
Dated: 11.04.2018		Request for ratification of norms.	

Decision: The committee noted that the request of the firm for fixation of norms sent to DHI on 5.4.2017 for their comments and comments is awaited. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018

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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.7

Case No.A/R – 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.1/19		RLA No.03/94/040/00441/AM16	0310798673
Dated: 11.04.2018		Revision of norms	dt. 04.09.2015
Decision: The committee noted that the request of the firm for ratification of norms in respect of three export item 2, 3 and 4 sent to DHI and DIPP on 23.2.2018 for their comments and their comments awaited. DHI Vide their U.O No 3 (25) / 16 –TSW (B) DATED 05.3.2018has stated that DIPP may be consulted for export item no 2 and 4 as these items pertains to DIPP It is decided to remind DHI and DIPP to expedite their comments. Case Deferred to 06.6.2018			

S.No.8

Case No.A/R – 07	M/s Sharma Pharmaceutica I Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
Meeting No.1/19		RLA No.34/24/040/00131/AM14	3410037864
Dated: 11.04.2018		Request for ratification of norms.	Date 11.09.2013
Decision: The committee noted that the information furnished by the firm vide their letter dated 25.11.2017 sent to DIPP on 29.12.2017 for their comments. It is decided to remind DIPP to expedite their comments. Case Deferred to 06.6.2018			

Sl.No.9

Case No.A/R –31	M/s Alstom Transport India Limited, Bangalore.	F.No.01/80/050/00368/M15/DE S.I	Lic. No. and date
Meeting No.1/19		RLA No.07/24/040/00092/AM15	0710105249
Dated: 11.04.2018		Request for ratification of norms.	dt. 20.06.2014
Decision: The committee noted that the information furnished by the firm vide their letter dated 01.3.2018 sent to DHI on 15.3.2018 for their comments. It is decided to remind DHI to expedite their comments. Case Deferred to 06.6.2018			

Sl.No. 10

Case No.A/R –32	M/s Peters Surgical India Pvt. Ltd. (Formerly Stericat Gutstrings Pvt. Ltd.,New Delhi)	F.No.01/80/050/00597/M15/DE S.I	Lic. No. and date
Meeting No.1/19		RLA No.05/24/040/00414/AM15	0510392401
Dated: 11.04.2018		Request for re-fixation of norms.	dt. 12.12.2014
Decision: The committee considered the case as per agenda and decided to ratify the norms based on the written comments furnished by DIPP (TSW Section) vide their letter no 07/413/17-TSW dated 22.1.2018 (attached at the end of minutes)			

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Sl.No.11

Case No.A/R –34	M/s CICB – Chemicon	F.No.01/80/050/00016/M14/DES.I	Lic. No. and date
Meeting No.1/19	Private	RLA No.07/24/040/00452/AM13	0710093506
Dated: 11.04.2018	Limited, Bangalore	Request for ratification of norms.	dt. 01.02.2013
Decision: The committee noted that the information called for from the firm vide e mail dated 19.12.2017 has not been received so far. It is decided to send final reminder to the firm to furnish the requisite information with in 15 days failing which case will be rejected. Case Deferred to 06.6.2018			

Sl.No. 12

Case No.A/R –35	M/s Driplex Water	F.No.01/80/050/00018/M13/DE S.I	Lic. No. and date
Meeting No.16/18	Engineering	RLA No.05/23/040/00450/AM12	0510317886
Dated: 14.11.2017	Ltd., New Delhi	Request for revision of norms.	dt. 15.02.2012
Decision: The committee noted that information called for from the firm vide e mail dated 11.4.2018 Case Deferred to 06.6.2018			

S.No.13

Case No.A/R – 1	M/s L& T MHPS Ltd.	F.No.01/80/050/00415/AM17/DES.I	Lic. No. and date
Meeting No. 1/19	Turbine	RLA No.03/95/040/00422/AM17	0310807693
Date: 11.04.2018	Generators Pvt Ltd. Mumbai	Request for Amendment in norms.	Date 08.09.2016
Decision: The committee noted that the request of the firm for amendment in norms sent to DIPP on 15.12.2017. It is decided to remind DIPP to expedite their comments. Case Deferred to 06.6.2018			

S.No.14

Case No.A/R – 1	M/s Dee Development	F.No.01/80/050/00299/AM17/DES.I	Lic. No. and date
Meeting No. 1/19	Engineers Ltd.	RLA No.05/23/040/00101/AM17	0510398701
Date: 11.04.2018	Faridanad	Request for fixation of adhoc norms.	Date 01.06.2017
Decision: The committee noted that the request of the firm for for fixation of norms sent to DHI on 3.4.2018 for their examination and comments. Case Deferred to 06.6.2018			

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S.No.15

Case No.A/R – 1	M/s Dee Development Engineers Ltd.	F.No.01/80/050/00180/AM17/DES.I	Lic. No. and date
Meeting No. 1/19	Faridanad	RLA No.05/23/040/00015/AM17	0510398216
Date: 11.04.2018		Request for fixation of adhoc norms.	Date 13.04.2016
Decision: The committee noted that the request of the firm for for fixation of norms sent to DHI on 3.4.2018 for their examination and comments. Case Deferred to 06.6.2018			

S.No.16

Case No.A/R – 4	M/s Angiplast Ltd.,	F.No.01/80/050/00257/AM15/DES.I	Lic. No. and date
Meeting No. 1/19	Ahmedabad	RLA No.08/24/040/00141/AM16	0810132579
Date: 11.04.2018		Request for fixation of norms.	Date 03.07.2014
Decision: The committee noted that the request of the firm for fixation of norms sent to DIPP (chemical) on 19.3.2018 for their examination and comments. Case Deferred to 06.6.2018.			

S.No.17

Case No.A/R – 5	M/s BGR Energy Systems Ltd.,	F.No.01/80/050/00428/AM17/DES.I	Lic. No. and date
Meeting No. 1/19	Chennai	RLA No.04/24/040/00106/AM17	0410162326
Date: 11.04.2018		Request for fixation of adhoc norms.	Date 29.09.2016
Decision: : The committee noted that the request of the firm for fixation of norms sent to DIPP on 03.4.2018 for their examination and comments. Case Deferred to 06.6.2018.			

S.No.18

Case No.A/R – 6	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/00285/AM09/DES.I	Lic. No. and date
Meeting No. 1/19		RLA No.04/24/040/00228/AM08	0410092521
Date: 11.04.2018		Request for revision of norms.	Date 07.12.2007
Decision: The committee noted that the request of the firm for revision of norms sent to DHI on 14.3.2018 for their examination and comments. Case Deferred to 06.6.2018			

S.No.19

Case No.A/R – 7	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/27/AM15/DES.I	Lic. No. and date
Meeting No. 1/19		RLA No.04/24/040/00280/AM14	0410156463
Date: 11.04.2018		Request for fixation of amendment/reduce.	Date 21.03.2014
Decision: : The committee noted that the request of the firm for revision of norms sent to DHI on 14.3.2018 for their examination and comments. Case Deferred to 06.6.2018.			

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S.No.20

Case No.A/R – 8	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/409/AM14/DES.I	Lic. No. and date
Meeting No. 1/19		RLA No.04/24/040/00163/AM14	0410152111
Date: 11.04.2018		Request for Amendment. Of norms.	Date 21.11.2013
Decision: The committee considered the request of the firm for reduction of export weight as ratified earlier by norms committee due to reduction in overall pipe length during detailed Engineering and decided to amend the norms based on the written recommendation furnished by DHI, TSW (B) Section , U.O No. 2 (3) /BH -3/AA No. 6463/18-TSW (B) dated 17.4.2018 (copy of the letter attached at the end of minutes)			

S.No.21

Case No.A/R – 9	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/118/AM12/DES.I	Lic. No. and date
Meeting No. 1/19		RLA No.04/24/040/00067/AM12	0410124735
Date: 11.04.2018		Request for Amendment of Norms t.	Date 08.06.2011
Decision: The committee noted the deficiency raised by DHI vide their U.O. No. 2 (3) /BH/AA no. 6463 /18-TSW (B) dated 17.4.2018. It is decided to ask the firm to furnish information on following points.			
i. Specific item of import with their weight with justification for such decrease in quantity of import in number terms but increase in weight terms. .			
Case Deferred to 06.6.2018			

S.No.22

Case No.A/R – 10	M/s Bharat Heavy Electricals Ltd., Chennai	F.No.01/80/050/00746/AM11/DES.I	Lic. No. and date
Meeting No. 1/19		RLA No.09/24/040/00363/AM11	0910044578
Date: 11.04.2018		Request for revision of adhoc norms.	Date 06.12.2010
Decision The committee noted that the request of the firm for revision of norms sent to DHI on 26.2.2018 for their examination and comments. Case Deferred to 06.6.2018..			

S.No.23

Case No.A/R – 11	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/316/AM14/DES.I	Lic. No. and date
Meeting No. 1/19		RLA No.04/24/040/00096/AM14	0410149287
Date: 11.04.2018		Request for fixation of amendment.	Date 30.08.2013
Decision: The committee considered the request of the firm for reduction of export weight as ratified earlier by norms committee due to reduction in overall pipe length during detailed Engineering and decided to amend the norms based on the written recommendation furnished by DHI, TSW (B) Section , U.O No. 2 (3) /BH -3/AA No. 6463/18-TSW (B) dated 17.4.2018 (copy of the letter attached at the end of minutes			

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के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

online call at 88 No-7
DEIT

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या

No.....17(26)/2016-IPHW

दिनांक

Date...28.02.2018.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0510398319 dated 27.04.2016 issued in favour of M/s. Corning Technologies India Pvt. Ltd. Gurgaon

Reference DGFT I. D. No. 01/80/050/181/AM17/DES-1/246 dated 13.6.2016 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Corning Technologies India Pvt. Ltd. Gurgaon for export of "Optical Fiber(Single Mode Optical Fiber)".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This ministry recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import Item	UoM	Wastage allowed	Total Quantity Recommended
1	Single Mode Preform (Made of SILICIA to manufacture Telecommunication Grade optical fibre)	KG	5%	70,875

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23/3/18

(Signature)

(Asha Nangia)

Director

Tele.: 24301268

E-mail: anangia@meity.gov.in

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(26)/2016 -IPHW dated 28.02.2018



online case 81 No-8
DEIT

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या

No.....17(36)/2016-IPHW

दिनांक

Date...28.02.2018.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0510399035 dated 08.07.2016 issued in favour of M/s. Corning Technologies India Pvt. Ltd. New Delhi

Reference DGFT I. D. No. 01/80/050/322/AM17/DES-1/557 dated 06.9.2016 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Corning Technologies India Pvt. Ltd. New Delhi for export of "Optical Fiber(Single Mode Optical Fiber Complying with ITU Specification)".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This ministry recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import Item	UoM	Wastage allowed	Total Quantity Recommended
1	Single Mode Preform (Made of SILICIA to manufacture Telecommunication Grade optical fibre)	KG	5%	1,41,750

23/2/18

Asha

Asha Nangia)

Director

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E-mail: anangia@meity.gov.in

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi

MeitY U.O. No. 17(36)/2016 -IPHW dated 28.02.2018



online call at sl no — 13,25

No: 47011/66/2018/TSW / 02
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

DIPP

Udyog Bhawan, New Delhi
Dated, the 11 April, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 3110066734 dt. 15.05.2017, AA No. 3110066796 dt. 23.06.2017 and 3110066849 dt. 23.08.2017 issued to M/s Nipro India Corporation Pvt Ltd.

Ref: DGFT . I.D. Note No.01/80/50/144/AM-18/DES-1/276 dated 3.7.2017
DGFT . I.D. Note No.01/80/050/00197/AM-18/DES-1/619 dated 3.11.2017
DGFT . I.D. Note No.01/80/050/00239/AM-18/DES-1/708 dated 29.12.2017

Export Product (EP): Stainless Steel Cannulae made out of Stainless Steel Strips.

Taking clue from SION C816, C679, C837(a) and consumption details submitted by the applicant, the above three AAs may be ratified as under:

- (i) Import item at Sl. No. 1 (Cold Rolled Stainless Steel Strips SUS 304 Finish BA2) may be allowed as 1.20 Kgs./Kg. content in the EP.
- (ii) Import item at Sl. No. 2 (Grinding Wheels 600 – 1000 Grit Size) may be allowed @ 0.003 Nos. per 10000 Nos. of EP.
- (iii) Import item at Sl. No. 3 (Glass Beads) may be allowed @ 0.15 Kgs. per 10000 Nos. of EP.
- (iv) Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).


(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, E.O.)
Udyog Bhawan, New Delhi

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13/4/18

Manual ok at 86/110 - 10

D100

F. No.7/413/17-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject : Advance Authorisation No. 0510392401 dated 12.12.2014 –M/s Peters Surgical Pvt. Ltd.

DGFT No. 01/80/050/00597/AM-15/DES-1/648 dated-6/11/2017.

The above mentioned application has been examined. Number of items proposed to be exported in boxes have been checked from the details furnished in the application . Hence , the following are recommended:

Item of Export	Quantity	Item of import	Quantity
1. Sterile Absorbable Surgical Sutures USP/ED (Braided Coated Synthetic made of Polyglycolic Acid or Poly (glycolide-co-L—lactide) with or without needle packed in 24654 Boxes, containing packing material :Sterilization Paper:170.11 Kgs. ; Triple Kraft Paper 256.4Kgs.Aluminium Foil:399.39 Kgs., Polyester Film:165.18 Kgs., Needle:295848 Nos.	292201.0 Meter	1.Braided coated Synthetic Twine (Thread) made of Polyglycolic Acid or Poly (glycolide-co-L-Lactide) Diameter 0.4 mm to 0.64mm+ and -10%	295123.210 meters
2. Sterile Absorbable Surgical Sutures USP/ED (Monofilament Polydioxanone) with or without needle packed in 200 Boxes, containing packing material :Sterilization Paper: 1.38 Kgs. Triple Kraft Paper 2.08Kgs.: Aluminum Foil: 3.24 Kgs., Polyester Film:1.34 Kgs., Needle:2400 Nos.	21600.00 Meter	2. Sterilization Paper for outer pouch, 60 GSM/ M2 in rolls / reels	178.610 Kgs.
3. Sterile Absorbable Surgical Sutures USP/EP (Catgut Chromic &Plain) with	18138.00 Meter	3.Triple Kraft Paper in Rolls / Sheet 152 GSM + & -10%	269.20 Kgs.

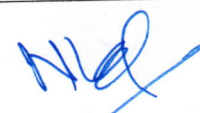
24/11/18

without needle packed in 2002 Boxes, containing packing material :Sterilization Paper: 13.81 Kgs. Triple Kraft Paper 20.82 Kgs.: Aluminum Foil: 32.43 Kgs., Polyster Film:13.41 Kgs., Needle:24024 Nos.			
4. Sterile Non-Absorbable Surgical Sutures USP/EP (Braided Polyester) with or without needle packed in 651 Boxes, containing packing material :Sterilization Paper: 4.49 Kgs. Triple Kraft Paper 6.77 Kgs.: Aluminum Foil: 10.54 Kgs., Polyster Film:4.36 Kgs., Needle:7812 Nos.	5949.00 Meter	4. Aluminum Foil(laminated) Jumbo Rolls 90 mm or multiple in pouch form	419.350 kgs.
5. Sterile Non-Absorbable Surgical Sutures USP/EP (Braided Silk) with or without needle packed in 4564 Boxes, containing packing material :Sterilization Paper: 31.49 Kgs. Triple Kraft Paper 47.46 Kgs.: Aluminum Foil: 73.93 Kgs., Polyster Film:30.57 Kgs., Needle: 54768 Nos.	31296.00 Meter	5. Polyster Film for outer Pouch 55 GSM + & -10%	173.430 Kgs.
6. Sterile Non-Absorbable Surgical Sutures USP/EP (Monofilament Polypropylene) with or without needle packed in 450 Boxes, containing packing material :Sterilization Paper: 3.10 Kgs. Triple Kraft Paper 4.68 Kgs.: Aluminum Foil: 7.29 Kgs., Polyster Film:3.01 Kgs., Needle: 5400 Nos.	4020.00 Meter	6. Needles for Sutures 8mm to 90mm.	295848.0 Nos.
7. Sterile Non-Absorbable Surgical Sutures USP/EP (Monofilament Polyamide) with or without needle packed in 12786 Boxes, containing packing material :Sterilization Paper: 388.22 Kgs. Triple	126000.00 Meter	7. Monofilament Polydioxanone Thread TC : Diameter 0.07 to 0.61 mm +- 10%	2181.6 Meters.

Kraft Paper 132.97 Kgs.: Aluminum Foil: 207.13 Kgs., Polyster Film:85.66 Kgs., Needle: 153432 Nos.			
8. Sterile Non-Absorbable Surgical Sutures USP/EP (Polyglycolide-co- polycaprolactone) (PGA +PCL) with or without needle packed in 51 Boxes, containing packing material :Sterilization Paper: 0.35 Kgs. Triple Kraft Paper 0.53 Kgs.: Aluminum Foil: 0.82 Kgs., Polyster Film:0.34 Kgs., Needle: 612 Nos.	459.0 Meter	8. Sterilization Paper for outer pouch, 60 GSM/ M2 in rolls / reels	1.440Kgs.
9.Monofilament Polypropylene Mesh in various Size	202.00 Sq. Meter.	9. Triple Kraft Paper in Rolls / Sheet 152 GSM + & -10%	2.180 Kgs.
		10. Aluminum Foil(laminated) Jumbo Rolls 90 mm or multiple in pouch form	3.400 Kgs.
		11. Polyster Film for outer Pouch 55 GSM + & -10%	1.40 Kgs.
		12.Needles for Sutures 8mm to90 mm	2400.0Number
		13.Catgut Twine (thread) Dia.0.10 to 0.799 mm + & - 10%	18319.00 Meters
		14. Sterilization Paper for outer pouch, 60 GSM/ M2 in rolls / reels	14.5 Kgs.
		15. Triple Kraft Paper in Rolls / Sheet 152 GSM + & -10%	21.860 Kgs.
		16. Aluminum Foil(laminated) Jumbo Rolls 90 mm or multiple in pouch form	34.050 kgs.
		17. Polyster Film for outer Pouch 55 GSM + & -10%	14.080 Kgs.
		18. Needles for Sutures 8mm to90 mm	24024.0 Numbers
		19. Braided Polyester twine (Thread) Dia.0.04 mm to	6008.490Metres

	0.699 mm +/- 10%	
	20. Sterilization Paper for outer pouch, 60 GSM/ M2 in rolls / reels	4.710 Kgs
	21. Triple Kraft Paper in Rolls / Sheet 152 GSM + & -10%	7.100 Kgs.
	22. Aluminum Foil(laminated) Jumbo Rolls 90 mm or multiple in pouch form	11.060Kgs.
	23. Polyester Film for outer Pouch 55 GSM + & -10%	4.570 Kgs.
	24. Needles for Sutures 8mm to 90 mm	7812.0 Numbers
	25. Braided Silk Twine (Thread Dia. 0.04mm to 0.699mm +/- 10%	31608.960 Metes
	26. Sterilization Paper for outer pouch 60 GSM/M2 IN Rolls/Reels	33.060 Kgs.
	27. Triple Craft Paper in Rolls/Reels 152 GSM +/- 10%	49.830Kgs.
	28. Aluminum Foil (Laminated) Jumbo Rolls 90 mm or multiple in pouch form.	77.620 Kgs.
	29. Polyester Film for outer Pouch 55 GSM + & -10%	32.090 Kgs.
	30. Needles for Sutures 8mm to 90 mm	54768.00 Numbers
	31. Monofilament Polypropylene thread Dia. 0.02 mm to 0.599 mm +/- 10%	4060.200 Meter
	32. Sterilization paper for outer pouch, 60 GSM/M2 in Rolls/Reels	3.250Kgs.
	33. Triple Craft Paper in Rolls/Reels 152 GSM +/- 10%	4.910 Kgs.
	34. Aluminum Foil (Laminated) Jumbo Rolls 90 mm or multiple in pouch form	7.650 Kgs.
	35. Polyester Film for outer Pouch 55 GSM + & -10%	3.160 Kgs.
	36. Needles for Sutures 8mm to 90 mm	5400.0 Numbers
	37. Monofilament Polyamide	127260.0

thread Dia. 0.02 mm to 0.599 mm +/- 10%	Metres
38. Sterilization paper for outer pouch, 60 GSM/M2 in Rolls/Reels	92..630 Kgs.
39. Triple Craft Paper in Rolls/Reels 152 GSM +/- 10%	139.610 Kgs.
40. Aluminum Foil (Laminated) Jumbo Rolls 90 mm or multiple in pouch form	217.480 Kgs.
41. Polyester Film for outer Pouch 55 GSM + & -10%	89.940Kgs.
42. Needles for Sutures 8mm to 90 mm	153432.0 Numbers
43. Monofilament Polyglycolide - co polycaprolactone)(PGA+PCL) thread Dia. 1.10 mm to 0.699 mm +/- 10%	463.590 Kgs.
44. Sterilization paper for outer pouch, 60 GSM/M2 in Rolls/Reels	0.360 Kgs.
45. Triple Craft Paper in Rolls/Reels 152 GSM +/- 10%	0.550 Kgs
46. Aluminum Foil (Laminated) Jumbo Rolls 90 mm or multiple in pouch form	0.860 Kgs.
47. Polyester Film for outer Pouch 55 GSM + & -10%	0.350 Kgs.
48. Needles for Sutures 8mm to 90 mm	612.0 Numbers
49. Non Sterile Monofilament Polypropylene Mesh in various size	212.00 Sq. Meter.


(Nand Lal)
Consultant
22.01.2018

DGFT (DES-I)

Manual case at Pt. No- 20
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410152111 dt 21-11-13

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

Piping system for 4X660 MW RRVUNL Suratgarh II TPS project. Export weight will be reduced from 14,333 MT to 13,675 MT. The revised weight balance submitted by the firm is enclosed.

IMPORT

Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless CS pipe	1,970 MT	1,807 MT
2	Seamless AS pipe	2,030MT	1,905 MT
3	Fittings, forgings	4,000 Nos	1,333 Nos
4	Welding material	30 MT	28.19
7	Hydraulic Snubbers	100	20

Item no 5,6and 8 to 12 not imported and hence to be deleted. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).

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18/4/18
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B.C. Nayak
B.C.Nayak
Development Officer
17/04/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 6463/18-TSW(B)

dated

(I) AMENDMENT IN EXPORT PRODUCT WEIGHT
AA No: 041015211 Dt 21.11.2013
EP: PCP,SG INTEGRAL LP & AUXILIARY PIPING FOR 2X660 MW SURATGARH THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS/WELDED CS PIPE	1807	2	1771	6,523	2	6393
2	SEAMLESS AS PIPE	1905	2	1867	38	2	37
3	SEAMLESS SS PIPE	-	2	-	73	2	72
4	FITTINGS, FORGINGS	330	0	330	1091	0	1,091
5	WELDING WIRES, ELECTRODES	28.19	0	28.19	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	513	0	513
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	0	-	189	0	189
8	HYDRAULIC SNUBBERS	2	0	2	-	0	-
9	SWITCHES	-	0	-	2	0	2
10	GAUGES	-	0	-	5	0	5
11	VALVES	-	0	-	12	0	12
12	FLOW NOZZLE ASSY	-	0	-	-	0	-
13	ALLOY STEEL PLATES	-	0	-	115	3	112
14	INDIGENOUS ITEMS ONLY	-	-	-	-	-	-
15	STRUCTURALS & PLATES	-	3	-	955	3	926
16	INSULATION	-	0	-	251	0	251
17	COMPONENTS	-	0	-	11	0	11
18	HANGERS AND SUPPORTS	-	0	-	63	0	63
SUM TOTAL				3998			9677

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 13675 MT
 Earlier ratified weight of the licence = 14333 MT; Reduction in Export weight = 658 MT

K. RAJITHA
 SDGM / MM
 BHEL / Piping Centre
 T. Nagar, Chennai - 600 017.

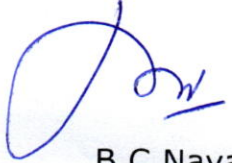
manual c/c at 21 (D/L)
DHI

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA No-0410124735 dt 08-06-11

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. It is observed that though the quantity of item no 4 of import " Fittings, Forgings " has reduced drastically from 800 nos to 69 nos the weight has increased from 77 MT to 184 MT. The firm may be asked to give specific item of import with their weight with justification for such decrease in quantity of import in number terms but increase in weight terms.

The above issues with the approval of JS (BJM).


B.C. Nayak
Development Officer
17/04/18

DGFT, Economic Officer, DES-I
Deptt. of HI, UO No 2(3)/BH-3/ AA no 6463/18-TSW(B)

dated

Mr. call for
D/L please
18/4/18

Disms

manual call of 81 no 123
DHLS

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Chennai for ratification of norms of AA no-0410149287 dt 30-08-13

DES-I, DGFT may kindly refer to the above mentioned AA M/S BHEL Chennai. The firm's representation of dated 23/11/17 has been examined. The firm has requested for amendment in the quantity of inputs from earlier ratified quantities by Norms Committee due to reduction in overall pipe length during detailed engineering. This Office recommends the following.

Export product (EP)

Piping system for 2X660 MW SG Package for NTPC Mauda STPP Stage II. Export weight will be reduced from 5881 MT to 4915 MT. The revised weight balance submitted by the firm is enclosed.

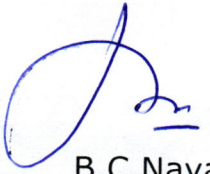
IMPORT

Item no	Item	Earlier ratified qty	Proposed amended qty
1	Seamless/welded CS pipe	240 MT	187 MT
2	Seamless AS pipe	1680MT	1500 MT
3	Seamless SS pipe	4 MT	3.71
4	Fittings, Forgings	2,000 Nos	1376 Nos
5	Welding material	16 MT	15.65
8	Hydraulic Snubber Assy	100 Nos	32 Nos

Item no 6, 7 and 9 to 14 have not imported and hence to be deleted. There is no change in quantity of item no 15. The applicant will account for actual imports in export product. The applicant will produce copy of sales/Excise invoices to the RLA, DGFT for verification of actual total export weight.

The above issues with the approval of JS (BJM).

Place dated
27 5/18/18


B.C. Nayak
Development Officer
17/04/18

DGFT, Economic Officer, DES-I

Deptt. of HI, UO No 2(3)/BH-3/ AA no 6463/18-TSW(B)

dated

(I) AMENDMENT IN EXPORT PRODUCT WEIGHT
AA No: 0410149287 Dt 30.08.2013

EP: PCP, SG & SG INTEGRAL PIPING FOR 2X660 MW MOUDA THERMAL POWER PROJECT

SL. NO	MATERIAL DESCRIPTION	IMPORTS			INDIGENOUS		
		Imported weight (MT)	Wastage%	Net Imported weight after wastage (MT)	Actual design weight (MT)	Wastage%	Actual Net weight after wastage (MT)
1	SEAMLESS/WELDED CS PIPE	187	2	183	790	2	774
2	SEAMLESS AS PIPE	1500	2	1470	15	2	15
3	SEAMLESS SS PIPE	3.71	2	3.64	-	2	-
4	FITTINGS, FORGINGS	82	0	82	89	0	89
5	WELDING WIRES, ELECTRODES	15.65	0	15.65	-	0	-
6	HANGER COMPONENTS - CLEVIS WITH BOLTS	-	0	-	143	0	143
7	HANGER COMPONENTS - CONSTANT LOAD HANGERS, VARIABLE LOAD HANGERS	-	0	-	162	0	162
8	HYDRAULIC SNUBBER ASSEMBLY	4	0	4	-	0	-
9	SWITCHES	-	0	-	3	0	3
10	GAUGES	-	0	-	5	0	5
11	VALVES	-	0	-	13	0	13
12	AUXILIARY PRDS SYSTEM	-	0	-	12	0	12
13	MANDATORY SPARES FOR AUXILIARY PRDS SYSTEM	-	0	-	6	0	6
14	FLOW NOZZLE ASSEMBLY	-	0	-	7	0	7
15	ALLOY STEEL PLATES	192	3	186	-	0	-
INDIGENOUS ITEMS ONLY							
16	STRUCTURALS & PLATES	-	3	-	535	3	519
17	INSULATION	-	0	-	1195	0	1,195
18	COMPONENTS	-	0	-	11	0	11
19	HANGERS AND SUPPORTS	-	0	-	17	0	17
SUM TOTAL				1944			2971

Total Supply weight (Import+Indigenous) / Export weight for the project (MT) = 4915 MT

---Indigenous weight of the licence = 5881 MT; Reduction in Export weight = 966 MT

K. RAJITHA
SDGM / MM
BHEL / Piping Centre
T. Nagar, Chennai - 600 0